

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.166 of 2020**

**IN THE MATTER OF:**

**Gopal Krishan**

**...Appellant**

**Vs.**

**M/s Super Cassettes Industries Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rakesh Kumar and Ms. Preeti Kashyap,  
Advocates.**

**For Respondents: Mr. Kartikeya Goel, Advocate for R-1 & 2.**

**ORDER**

**(Through Virtual Mode)**

**10.11.2020:** Mr. Kartikeya Goel, Learned Counsel appearing for the Respondent, takes Notice for R-1 & 2 and prays for time to file Reply/Response and accordingly is permitted three weeks time to file the Reply/Response of the said Respondent. The Copy of the Reply/Response of R-1 & 2, may be served to the Learned Counsel for the Appellant ten days, before the next date of hearing. Liberty is granted to the Appellant, to file Rejoinder, if any, thereafter.

The Registry is directed to List the matter on **16.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/kam